

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.1101 of 1993

Date of Decision: 24.5.93.

Noor Ahmed ..... Applicant.

Versus

Union of India & others ..... Respondents.

CORAM

Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman.

Hon'ble Mr. S.R.Adige, Member(A)

For the applicant: Shri V.P.Sharma, Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman)

The petitioner had been dismissed from service as a Head Constable. He challenged the order of dismissal by means of O.A.No.2143 of 1990 which is still pending before this Tribunal. In that O.A., he was granted an ex parte interim order. On 3.5.93, we admitted the O.A. and directed it to be listed for final hearing in its turn. We vacated the interim order passed earlier. The petitioner has again approached this Tribunal by means of a fresh O.A. with the principal prayer that the respondents may be restrained from evicting him from the Govt. accommodation which had been allotted to him.

2. It may be noted that in the earlier O.A. the interim order passed was that the petitioner will not be evicted from the said Govt. accommodation. No party is permitted to approach the Court of Law again and again on the same cause of action.

3. In our opinion, this application is not maintainable. It is dismissed summarily.

*Adige*  
(S.R.ADIGE)  
MEMBER(A)

(ug)

*S.K.D*  
(S.K.DHAON)  
VICE CHAIRMAN